

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

Review Application No. 1 of 2005

(In OA No. 1443/99)

Allahabad this the 29th day of March, 2005.

K.K. Mishra

Applicant

V E R S U S

U.O.I. & Others

Respondents

O R D E R (in circulation)

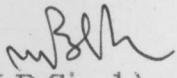
By M.P.Singh, Vice Chairman –

This review application has been filed to review the order passed by the Tribunal on 30.11.2004 in OA No.1443 of 1999.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC(L&S) 160 has held that the Tribunal cannot act as an appellate court while reviewing the original orders.

3. In view of the foregoing, we do not find any merit in this RA, and accordingly, the same is rejected at the circulation stage itself.

(A.K.Bhatnagar)
Judicial Member


(M.P.Singh)
Vice Chairman